



2026:AHC:19859

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1169 of 2026

Ratan Veer Singh And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Neeraj Srivastava, Vijay Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Neeraj Srivastava, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The case of the writ petitioner is that they happen to be Seasonal Collection Peons appointed on 17.06.1989, 06.01.1992, 10.06.1996, 01.06.1997, 04.08.2000, 25.06.1992 and 01.08.1996 and their names find place in Seniority List at Sl. Nos. 24, 14, 19, 26, 4, 11 and 25 respectively. It is also the case of the writ petitioner that a meeting was convened for regularization/ absorption.

3. Prayer in the present writ petition is for a direction to the respondent nos. 2 and 3 for regularization of the services of the writ petitioners, as the juniors to the writ petitioners have been regularized.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 29, 2026

N.S.Rathour

(Vikas Budhwar, J.)